

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects with assured Peak Power Supply (Tranche - VI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 14.10.2020 of the Ministry of New and Renewable Energy, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondent : AMP Energy Green Private Limited & Ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rahul Ranjan, Advocate, SECI
Shri Mudit Jain, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 1200 MW Wind Solar Hybrid Power Projects with assured Peak Power Supply (Tranche–VI) connected with the Inter-State Transmission System (ISTS) and selected through the competitive bidding process as per the “*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Projects*” dated 14.10.2020 issued by the Ministry of New and Renewable Energy, Government of India. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents subject to just exceptions.
- (b) Respondents to file their reply, if any, within two weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within a week thereafter.

3. The matter will be listed for hearing on **12.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)